

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA No.346/2021

IN THE MATTER OF :

Pawan Kumar & Anr

....Applicant

Versus

State of Haryana & Ors

....Respondent

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Joint Report of the Committee comprising District Magistrate, Yamuna Nagar and Haryana State Pollution Control Board Yamunanagar in compliance of Orders dated 22.12.2021

MOST RESPECTFULLY SHOWETH

1. That present OA has been filed against the proposed construction by Municipal Corporation, Yamunanagar for its office. This Hon'ble Tribunal vide order dated 22.12.2021 sought factual position from a joint Committee of District Magistrate, Yamuna Nagar and State PCB.
2. That the inspection of the referred land of the pond was carried out on dated 23.02.2022 by the team of Officers as directed by the Hon'ble NGT as under:-
  - I. Sh. Ashok Kumar, HCS, City Magistrate, Yamuna Nagar (representative of District Magistrate, Yamuna Nagar.)
  - II. Sh. Nirmal Kumar, Regional Officer, HSPCB, Yamuna Nagar (representative of State PCB)
 Also Sh. Ravi Oberoi, XEN, Municipal Corporation, Yamuna Nagar accompanied in the inspection.

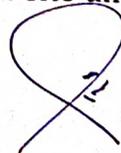
At site of the referred land of the pond, no water was found on the land and no dumping of debris or encroachment by Municipal

Corporation, Yamuna Nagar was observed at site. The site photographs are enclosed for reference as per Annexure-R1. Further response was sought from Municipal Corporation, Yamuna Nagar regarding its plan for establishment/setting up its office in the referred land of pond.

3. The Municipal Corporation, Yamuna Nagar submitted its report vide letter dated 07.03.2022 stating that the site has been selected for construction of the Office Building of Municipal Corporation, Yamuna Nagar-Jagadhri being in the middle of Twin City. The requisite permission for construction of the building was also granted by the Haryana Pond Water Waste Management Authority, Panchkula, vide Letter dated 30.04.2021 on the conditions stipulated therein.

Further, in April 2022, the HSPCB has been provided with a letter dated 29.04.2022 of the Municipal Corporation, Yamunanagar addressed to the Member Secretary, Haryana Pond Waste Water Management Authority, Panchkula wherein it has been submitted that competent authority (Commissioner) has approved to construct office building at new location and dropped the construction work of building at Khasra No. 1347/246 in village Gobindpura.(Annexure-R2).

4. To summarise, the factual situation is as under :-
- i. At site no encroachment by Municipal Corporation or dumping of debris observed on the land.
  - ii. there was no water at the pond site and same was surrounded by building/structures.



iii. The Municipal Corporation has dropped the construction proposal of its office building at Khasra No. 1347/246 in village Gobindpura.

The report is submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal.

  
Parth Gupta, IAS  
District Magistrate, Yamuna Nagar

  
Nirmal Kumar, RO,  
HSPCB, Yamuna Nagar











# Annexure- R2 ~~XXXXXXXXXX~~

## Municipal Corporation

Near fountain chowk, Railway road  
YamunaNagar (Haryana) - 135001  
91-1732-260227, 237841



www.mcynr.com | mc.yamunanagar@gmail.com | 95-95-130-130 | 70824-10824

To

The Member Secretary  
Haryana Pond Waste Water Management Authority  
Panchkula

Memo No./XEN-II/2022/ 368

Dated :- 29/04/22

**Subject :- Construct of Office Building of Municipal Corporation, Yamunanagar on Khasra No. 1347/246 at village Gobindpura District Yamunanagar.**

**Reference:- Your good office letter no. HPWWMA/Legal/9196/2022/44307 dt. 11.04.2022**

On the subject cited above it is submitted that the letter under subject received from your good office has been examined in this office carefully and the followings is submitted for further necessary action :-

The case file on the subject cited above explaining the current status of the work was submitted to the competent higher authority of Municipal Corporation Yamunanagar-Jagadhri stating that the case for change of the title of alternative land as pond from revenue record and the case was submitted to Tehsildar, Jagadhri vide this office letter no. 1306 dated 09.11.2021 and the proof of change of title of land in revenue record has not been change till today. However it has been approved by the competent higher authority, that there is litigation on khasra no. 1347/246, and it has been advised by the Chief Engineer, Municipal Corporation Yamunanagar-Jagadhri that any expenditure is further incurred on the site under subject can cause financial loss to the Municipal Corporation Yamunanagar- Jagadhri, in case any adverse decision is passed by the Hon'ble court and further advised that we may identify new location for construction of Office Building for Municipal Corporation Yamunanagar- Jagadhri after completing all the formalities for construction of the Office Building.

The advise of the Chief Engineer has been approved by the competent authority (Ld. Commissioner) has approved to construct the Office Building at new location and dropped the construction work of building at khasra no. 1347/246 in village Gobindpura.

This is for your kind perusal and further necessary action in the matter please.

DA :-As above

*[Signature]*  
Executive Engineer-II  
MCYnr.-Jag.

Cc

1. PA to CMC for kind perusal to Ld. Commissioner MCYnr.-Jag.
2. CE, Municipal Corporation Yamunanagar-Jagadhri.
3. DMC-I, Municipal Corporation Yamunanagar-Jagadhri.